

[Shri Jyotirmoy Bosu]

The second thing is about tomorrow Last year Guru Tegh Bahadur's Martyrdom day was a holiday

श्री अटल बिहारी वाजपेयी (बालियर) .
कल अगल गुरु तेगबहादुर जहीद दिवस है तब तो.....

MR. SPEAKER I have no information.

SHRI JYOTIRMOY BOSU I want your ruling.

MR. SPEAKER No Ruling is required on holidays It is not my job to declare holidays.

SHRI JYOTIRMOY BOSU Why not ? You are the supreme head of this House

MR. SPEAKER You do not recognise it sometimes

12.26 hrs

QUESTION OF PRIVILEGE AGAINST NAVBHARAT TIMES

MR. SPEAKER I may inform the House that on the 10th August, 1971 Shri B P Maurya raised a question of privilege in respect of an article published in the *Navbharat Times*, Delhi, in its issue dated the 6th August, 1971, allegedly casting reflections on him

I then said that the Editor of the newspaper would be addressed to state what he had to say in the matter

The Editor of the newspaper sent me a letter dated the 11th August, 1971, in which he had stated *inter alia* as follows —

"We had no intention of hurting the feelings of the Member or the Honourable House As Mr B P Maurya has taken objection to the publication of this item, as Editor of the paper, I hereby tender my apologies to the Member and to the Honourable House."

I passed on a copy of the Editor's letter to Shri B. P. Maurya. As desired by Shri Maurya, the Editor of the newspaper was asked to have his own and the writer *Viveki's* apology published in the *Navbharat Times*. This, the Editor has done in the issue of the newspaper dated the 24th September, 1971. Shri Maurya in his letter dated 18th November, 1971, to me has said that in view of the apology published by the newspaper, the matter may be treated as closed

So, the matter is closed

As far as this privilege motion raised by Shri Jyotirmoy Bosu is concerned, I have my own doubts about it

SHRI JYOTIRMOY BOSU (Diamond Harbour) I have not raised a privilege motion I only want to raise it before the House under rule 377

MR. SPEAKER It is not a matter to be brought up under rule 377 Shri Bosu says in his letter to me

"That the Finance Secretary Mr B D Pendey has reportedly disclosed on Saturday before a Tax Executives' Conference organised by the Indian Chamber of Commerce and Industry in New Delhi that a new Central Excise Bill is proposed to be introduced during the next session

'I maintain that these utterances on the part of a civil servant had not been quite proper particularly when parliament "

I agree, but I have to examine it It should have been the Minister to give the intention of the business and not the Secretary. When the House is sitting Many things are within your knowledge, and sometimes they creep out, but especially a responsible person like the Secretary should be very careful about his observations. I am going to examine it and later on let you know as to what comes out

SHRI P. K. DEO (Kalabandi) : I wrote to you...

MR. SPEAKER : That is a matter not for any point to be raised after the Question Hour. He says that the Chinese attitude is anti-Indian, as if it is something new. When the foreign affairs debate comes, you may participate. I am not going to allow it.

SHRI P. K. DEO : It is a matter of great concern and surprise. I do not know when the foreign affairs debate is likely to take place.

MR. SPEAKER : It is coming, we will have to discuss many things, but not that anything may come up after the Question Hour. I can appreciate your anxiety, but it is not the proper occasion.

12.30 hrs.

PAPERS LAID ON THE TABLE

BOMBAY MOTOR VEHICLES(GUJARAT AMDT) RULES AND A STATEMENT IN REGARD THERETO

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) : I
beg to lay on the Table :

- (1) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1971 (Hindi and English versions) published in Notification No G/G/71/76/MVR/1070/26850/E in Gujarat Government Gazette dated the 24th June, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May 1971, issued by the President in relation to the State of Gujarat.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1061/71]

NATIONALISED BANKS (AMENDMENT) SCHEME

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K R
GANESH) : I beg to lay on the Table a
copy of the Nationalised Banks (Manage-
ment and Miscellaneous Provisions)
(Amendment) Scheme, 1971 (Hindi and
English versions) under sub section (4)
of section 9 of the Banking Companies
Acquisition and Transfer of Undertakings)
Act, 1970. [Placed in Library. See
No. LT 1062/71.]

SUGAR (CONTROL) AMDT. ORDERS

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (PROF.
SHER SINGH) : I beg to lay on the Table
a copy each of the following Notifications
(Hindi and English versions) under sub-
section (6) of section 3 of the Essential
Commodities Act, 1955 :—

- (1) The Sugar (Control) Amendment Order, 1971 published in Notification No. G.S.R. 1266 in Gazette of India dated the 7th September, 1971. [Placed in Library. See No. LT—1063/71.]
- (2) The Sugar (Control) Second Amendment Order 1971, published in Notification No. G. S R. 1380 in Gazette of India dated 17th September, 1971. [Placed in Library. See No. LT—1064/71]

ACCOUNTS OF I. I. T. BOMBAY STATEMENT AND ANNUAL REPORT OF KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE (PROF. D.
P YADAVA) : I beg to lay on the
Table :—

- (1) (i) A copy of the Certified Accounts of Indian Institute of Technology, Bombay, for the year 1969-70 along with the audit Report thereon under